

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 895

TO BE ANSWERED ON WEDNESDAY, THE 20TH DECEMBER, 2017

Second National Judicial Pay Commission

895. SHRI CH. MALLA REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has constituted Second National Judicial Pay Commission for Subordinate Judiciary to examine the present structure of emoluments and conditions of service of Judicial Officers in the States and UTs; and
- (b) if so, the details thereof along with the time frame given to submit the recommendations?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE &
CORPORATE AFFAIRS

(SHRI P.P. CHAUDHARY)

(a) & (b): The Government has constituted the Second National Judicial Pay Commission on 16.11.2017 under the chairmanship of a former Judge of Supreme Court of India and a former Judge of Kerala High Court as Member. Commission is mandated to make recommendations within a period of 18 months. The Terms of Reference of the Commission are as follows:-

- (i) To evolve the principles which should govern the structure of pay and other emoluments of Judicial Officers belonging to the Subordinate Judiciary all over the country.
- (ii) To examine the present structure of emoluments and conditions of service of Judicial Officers in the States and UTs taking into account the total packet of benefits available to them and make suitable recommendations including post retirement benefits such as pension etc. having regard among other relevant factors, to the existing relativities in the pay structure between the officers belonging to subordinate judicial services vis-à-vis

other civil servant and mechanism for redressal of grievances in this regard.

- (iii) To examine the work methods and work environment as also the variety of allowance and benefits in kind that are available to Judicial Officers in addition to pay and to suggest rationalisation and simplification thereof with a view to promoting efficiency in Judicial Administration, optimizing the size of judiciary etc. and to remove anomalies created in implementation of earlier recommendations.
- (iv) To consider and recommend such interim relief as it considers just and proper to all categories of Judicial Officers of all the States/Union Territories. The interim relief, if recommended, shall have to be fully adjusted against and included in the package which may become admissible to the Judicial Officers on the final recommendations of the Commission.
- (v) To recommend the mechanism for setting up of a permanent mechanism to review the pay and service conditions of members of sub-ordinate judiciary periodically by an independent commission exclusively constituted for the purpose and the composition of such commission should reflect adequate representation on behalf of the judiciary.
